

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH, CHENNAI**

CP.89/2017

Under Section 252 (3) of the Companies Act, 2013

In the matter of

M/s. TEAMECO VENTURES INDIA PRIVATE LIMITED

Vs.

THE REGISTRAR OF COMPANIES, ERNAKULAM, KERALA

Order delivered on 26th of October, 2017

CORAM

CH.MOHD SHARIEF TARIQ, MEMBER (JUDICIAL)

S.VIJAYARAGHAVAN, MEMBER (TECHNICAL)

For Petitioner : Mr. V.RAJENDRAN, FCS.,

ORDER

Per. CH.MOHD SHARIEF TARIQ, MEMBER (JUDICIAL)

1. Under consideration is an application filed by the Company under Section 252(3) of the Companies Act, 2013 for restoration of its name to the Register of Companies maintained by the Registrar of Companies, Ernakulam, Kerala. The copy of which has been sent to the office of the Registrar of Companies on 14.09.2017 but no response has been given.

2. It has been submitted by the Applicant that the name of the Applicant Company was struck off from the Register of Companies maintained by the Registrar of Companies under Section 248(5) of the Companies Act, 2013 read with Rule 3 of the Companies (Removal of Name of Companies from the Register of Companies) Rules, 2016. Reasons stated for such action is that the Company has defaulted in filing the statutory returns in time for the years 2013-2014, 2014-2015 and 2015-2016.
3. Now, the Applicant Company prayed that in the event of revival of the Company and restoration of the name in the Register of Companies maintained by the concerned Registrar of Companies, it shall file all outstanding statutory statements for the said year along with the filing fees and the additional fees as applicable on the date of actual filing.
4. We have heard FCS appearing on behalf of the Applicant and perused the record. Keeping in view the facts and circumstances of the case and the submission made, we allow the Application and order for restoration of the name of the Applicant Company. We direct the Applicant Company to deliver a certified copy of this order to the Registrar of Companies within 30 days from the date of this order. On such delivery,

the concerned Registrar of Companies shall in his official name and seal, publish the Order in the Official Gazette.

5. We direct the Applicant Company to file pending Financial Statements and Annual Returns with the concerned Registrar of Companies by making compliance with the requirements prescribed under the provisions of the Companies Act, 2013 and the Rules made thereunder within the time as may be granted by the concerned Registrar of Companies.
6. The Applicant Company is directed to submit an Undertaking to the Registrar of Companies stating therein that the accounts of the Company were not used as means to transact tainted money during the period of demonetization.
7. We impose fine to the tune of Rs. 20,000/- on the Applicant Company which shall be disbursed to the Office of the Registrar of Companies as per the procedure prescribed for the purpose of the expenses to be incurred by the Registrar of Companies for processing the case file of the Applicant Company for getting name of the Company restored.
8. Accordingly, the Application stands disposed of.

S. Vijayaraghavan.

S.VIJAYARAGHAVAN
MEMBER (TECHNICAL)

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CH. MOHD SHARIEF TARIQ

CH.MOHD SHARIEF TARIQ
MEMBER (JUDICIAL)